

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No . 78/2000

Dated this the 21st day of January,2000

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI J.L.NEGI, MEMBER(A)

K.Vijayakumari,
D/o. Ramankutty,
residing at Kaladi House,
Manalaya P.O., Anamangadu(via)
Malappuram District.

..Applicant

(By Advocate Ms. Parvathy Venugopal)

vs.

1. Superintendent of Post Office,
Manjeri Division, Manjeri.
2. Post Master General,
Northern Region,
Calicut.
3. Union of India, represented by the Secretary,
Ministry of Communications, New Delhi.
... Respondents

(By Advocate Mr. K.R.Rajkumar)

The Application having been heard on 21.1.2000, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The applicant who claims to have worked as a substitute Extra Departmental Branch Post Master(EDBPM for short) has filed this application for a direction to the respondents to consider the applicant for appointment to the post of EDBPM irrespective ~~sof~~ of qualification considering the fact that the applicant had rendered past service.

2. We have heard the learned counsel of the applicant and perused the application and annexures appended thereto.

3. The qualification prescribed for the post of EDBPM is 10th standard which obviously the applicant does not have, as the applicant has studied only upto 7th standard. The applicant is not being eligible for appointment to the post has no valid cause of action to approach this Tribunal.

4. The application is therefore dismissed in limine. No order as to costs.


(J.L.NEGI)

MEMBER(A)


(A.V.HARIDASAN)

VICE CHAIRMAN

/njj/